

Bail Application No. 1470
FIR No. 329/2020
PS Mundka
State Vs. Mukesh @ Lambu
U/s 33/38/58 Delhi Excise Act

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sushil Kumar Pandey, Ld. Counsel for the applicant/accused namely Mukesh @ Lambu, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Reply dated 22.07.2020 of HC Kulveer Singh has come.

Heard on the bail application u/s 439 Cr.P.C. Record perused.

Ld. Counsel for the applicant/accused submits that first bail application of applicant was dismissed by Ld. MM on 14.07.2020. Copy

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of said order is on record. I have perused the same. Recovery has already been effected as stated. Applicant/accused is in J/C since 29.06.2020, as submitted.

Ld. Addl. P.P. for the State has opposed the bail application and submitted that the applicant is already involved in two other similar cases.

Ld. Counsel for the applicant has further submitted that applicant is a handicapped person having 90% disability and even unable to stand on his feet.

I have considered the rival submissions of both the sides and perused the record.

In view of the overall facts and circumstances and material on record and considering the period of custody of the applicant and in the interest of justice, applicant/accused namely Mukesh @ Lambu is hereby admitted to bail on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Ordered accordingly.


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Application under consideration stands disposed off.

Copy of this order be provided to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned Ld. MM/Ld. Duty MM.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

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Bail Application No. 1430
FIR No. 338/2020
PS Mundka
State Vs. Himanshu
U/s 380/457/411/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Prateek Mehta, Ld. Counsel for the applicant/accused namely Himanshu in person although the matter is shown to be listed through video conferencing alongwith Shri Surender Kumar, who is stated to be the father of the applicant/accused.

Complainant Shri Yogendra in person with Shri Kamal Garg, Ld. Counsel for the complainant.

IO SI Udai Singh in person who has filed report dated 22.07.2020.

Heard on the bail application u/s 439 Cr.P.C. Record perused.

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Applicant is in custody in this case since 03.07.2020.

Ld. Counsel for the applicant submits that applicant is not involved in any other case.

As per previous involvement report, the applicant is not involved in any other case except this case.

IO has identified the complainant who is present today with his counsel.

The complainant has put his signatures and Left Hand Thumb impression on the report filed by the IO today and the IO has identified the complainant.

Both the parties submit that they shall approach Hon'ble High Court of Delhi for quashing the present FIR and consequent proceedings emanating therefrom as the present matter stands settled.

IO has submitted that stolen goods i.e. machines in question were recovered on the spot itself.

It is submitted by complainant and his counsel that they are not opposing the bail application under consideration.

One Authority Letter dated 18.07.2020 filed on behalf of the complainant wherein it is mentioned that complainant do not want to pursue the present matter as it is settled.

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22/7/2020

In view of overall facts and circumstances and submissions made and in the interest of justice, applicant/accused Himanshu is hereby admitted to bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. with the condition that the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Application under consideration stands disposed off.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned Ld. M.M./Duty M.M. for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

Bail Application No. 1474
FIR No. 94/2020
PS Anand Parbat
State Vs. Arjun @ Chinki
U/s 392/397/411/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sumit Gaba, Ld. Counsel for the applicant/accused namely Arjun @ Chinki through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the bail application under consideration.

Reply of ASI Parveen Kumar dated 22.07.2020 has come.

Ld. Counsel for the applicant has submitted that applicant is innocent and has been falsely implicated in this case. It is further submitted that applicant is in custody in this case since 22.04.2020. It

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is further submitted that earlier the applicant was sent to Juvenile Justice Board and on 16.07.2020, the JJB-III, Kingsway Camp, Delhi has declared the applicant/accused not to be juvenile as he was more than 18 years of age on the date of commission of the offence. It is further submitted by Ld. Counsel for the applicant that applicant is not involved in any other case.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that the applicant had choked the neck of the complainant and the other accused robbed the complainant's mobile phone.

Report of IO does not reflect that the applicant is also involved in any other criminal case.

In view of overall facts and circumstances and material on record and considering the period of custody and in the interest of justice, applicant/accused Arjun @ Chinki is hereby admitted to bail on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The applicant shall maintain peace and be of good behaviour.

22/7/2020

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Application under consideration stands disposed off.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned Ld. M.M./Duty M.M. for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

Bail Application No. 1318
FIR No. 176/2020
PS Nihal Vihar
U/s 392/397/336/34 IPC & 25/54/59
Arms Act
State Vs. Sajjan Shukla

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ravinder Kumar Gupta, Ld. Counsel for the applicant/accused namely Sajjan Shukla.

Heard. Perused.

IO not present.

Charge-sheet not put up before the Court today in view of last order.

Ld. Counsel for the applicant/accused submits that the charge-sheet has already been filed in this case which is pending in the concerned court of Ld. MM.

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On request put up for consideration on 24.07.2020.

The charge-sheet be summoned from the concerned court
for next date.

IO be summoned for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

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Bail Application No.1429
FIR No. 687/2020
PS Nihal Vihar
State Vs. Sonu & Anr.
U/s 354/354A/373/376/506/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused despite repeated calls.

IO not present.

Victim not present.

In the interest of justice no adverse order is passed due to absence on behalf of applicant today.

Put up for consideration on 24.07.2020. Meanwhile, IO be summoned for next date. Victim be also summoned through IO for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

Bail Application No. 1463
FIR No. 761/2020
PS Nihal Vihar
State Vs. Virender Singh
U/s 308/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Prem Prakash Mann, Ld. Counsel for the applicant/accused namely Virender Singh.

Reply of bail application has come under the signature of SI Hemant dated 22.07.2020. It be taken on record.

Heard on the bail application u/s 439 Cr.P.C.

Ld. Counsel for the applicant submits that the applicant was not in Delhi at the time of alleged incident in question.

Ld. Addl. P.P. for the State submits that MCD Toll Slip annexed with the bail application could not be verified by IO due to shortage of time as per report of IO.


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It is prayed on behalf of applicant that said receipt/ slip may be got verified.

Now put up for consideration on 24.07.2020. Meanwhile, IO is directed to verify the said documents and furnish the report on 24.07.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

Bail Application No. 1262
FIR No. 59/2020
PS Mundka
State Vs. Lokesh Sharma
U/s 420/468/471 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Complainant in person with Shri Nagendra Singh, Advocate.

None for the applicant/accused despite repeated calls.

IO not present.

Be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ajay Chawla, proxy counsel for Shri Pushpendu Shukla,

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Ld. Counsel for the applicant/accused Lokesh Sharma.

Complainant in person with Shri Nagendra Singh, Ld. Counsel for the complainant.

IO not present.

Report not filed so far by the IO, as stated.

Heard. Record perused.

On the last date also IO was absent and reply was not filed. Prior to that date also the position was same and even prior to that date the position was same. Record reflects that the IO is negligent and he did not bother to appear or file reply to the bail application.

On request put up for consideration of anticipatory bail application u/s 438 Cr.P.C. on 25.07.2020. Meanwhile, IO be summoned for the next date with status report.

Proxy counsel for the applicant has submitted that applicant has already joined investigation.

At this stage SI Ramesh Kumar has appeared who submits that he is IO of this case.

Explanation sought from IO as to why he did not file reply earlier.

He tenders apology for his previous conduct and submits

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that he shall be careful in future. He is warned to be careful in future.

Reply dated 22.07.2020 of bail application filed by IO today.

IO has submitted that applicant/accused Lokesh Sharma has not joined investigation so far.

Main counsel for the applicant/accused is not available today, as stated. Short adjournment sought.

On request put up for consideration on 25.07.2020.

Proxy counsel for the applicant has submitted that presently the applicant is in his native village in Bihar.

IO be summoned for the next date, on request on behalf of State with status report.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

Bail Application No. 1475
FIR No. 346/2020
PS Mundka
State Vs. Vikram & Ors.
U/s 392/394/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Yogesh Rathi, Ld. Counsel for the applicant/accused namely Vikram.

IO not present. Report has not come.

This is a fresh bail application.

Ld. Counsel for the applicant submits that he has to go out of station tomorrow, therefore, application under consideration may be put up on any date after two days.

On request put up for consideration on 25.07.2020. Meanwhile, IO be summoned with report for the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

Bail Application No. 1472
FIR No. 279/2019
PS Nihal Vihar
State Vs. Rahul @ Murga
U/s 392/411/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pradeep Kumar, Ld. Counsel for the applicant/accused namely Rahul @ Murga, in person although the matter is shown to be listed through video conferencing.

This is a fresh application for interim bail.

Reply of SI Hemant dated 22.07.2020 has come.

Heard.

Ld. Counsel for the applicant has submitted that one bail application was dismissed by Ld. M.M. on 16.01.2020 and other bail application was dismissed by Ld. Sessions Court on 10.07.2020.

Ld. Addl. P.P. for the State submits that as per report of IO the bail application was dismissed by Ld. Sessions Court on

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09.07.2020.

Ld. Counsel for the applicant seeks short adjournment for furnishing the copy of the bail order passed by the Ld. Sessions Court in this case.

On request put up for consideration on 23.07.2020. Meanwhile, needful be done.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

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Bail Application No. 462 & 463
FIR No. 723/2019
PS Ranhola
State Vs. (1). Santara & (2). Moti Lal
U/s 420/506/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri V.P. Rana, Ld. Counsel for the applicant/accused namely Santara and Moti Lal through video conferencing through CISCO Webex App.

u Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard. Record perused.

IO not present.

Detailed reply/ verification report not filed by IO as per last order dated 15.07.2020.

Complainant not present.

On request and in the interest of justice, put up for

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22/7/2020

consideration of the present anticipatory bail applications on 30.07.2020 through video conferencing. Meanwhile, report of IO be called as per last order and notice of the present anticipatory bail applications be also issued to the complainant through IO for the next date.

Copy of the order be also provided to both the sides and one copy of order be sent to the concerned SHO/IO for compliance. IO is directed to furnish the report positively by the next date as per last order.

Ld. Addl. P.P. for the State has clarified that as per previous order dated 13.03.2020 of Ld. ASJ-03, West, Tis Hazari Courts, Delhi, the IO/SHO, PS Ranhola were directed to give advance notice of atleast four days to applicants/accused namely Santara and Moti Lal if they seek to arrest the applicant/accused persons for some non bailable offence.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

Bail Application No. 1115
FIR No. 723/2019
PS Ranhola
State Vs. Meera
U/s 420/506/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri V.P. Rana, Ld. Counsel for the applicant/accused namely Meera through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard. Record perused.

IO not present.

Detailed reply/ verification report not filed by IO as per last order dated 15.07.2020.

Complainant not present.

On request and in the interest of justice, put up for

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22/7/2020

consideration of the present anticipatory bail application on 30.07.2020 through video conferencing. Meanwhile, report of IO be called as per last order and notice of the present anticipatory bail application be also issued to the complainant through IO for the next date. Meanwhile, interim orders to continue till next date of hearing.

Copy of the order be also provided to both the sides and one copy of order be sent to the concerned SHO/IO for compliance. IO is directed to furnish the report positively by the next date as per last order.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

FIR No. 313/2016
PS Khyala
State Vs. Sanjay Kumar Sahu
U/s 302/201/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri F.K. Jha, Ld. Counsel for the applicant/accused namely Sanjay Kumar Sahu, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Reader of the Court has submitted that report of IO as well as concerned Jail Superintendent has not come in view of the directions given vide last order dated 16.07.2020.

Now the said reports be called from the IO and concerned Jail Superintendent for next date.

Put up for consideration of the present application on

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22/7/2020

29.07.2020 through video conferencing.

Meanwhile, interim bail of the applicant/accused Sanjay Kumar Sahu is extended till next date on previous terms and conditions.

Copy of the last order dated 16.07.2020 as well as copy of order passed today be transmitted to IO as well as to concerned Jail Superintendent for strict compliance. IO is further directed to also verify regarding the bail order vide which the applicant is stated to be on interim bail.

Copy of this order be provided to both the sides.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

FIR No. 234/2018
PS Ranjit Nagar
State Vs. Preeti @ Barkha
U/s 302/307/148/149/34 IPC

22.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Murari Tiwari, Ld. Counsel for the applicant/accused namely Preeti @ Barka through video conferencing through CISCO Webex App.


Shri Anil Sharma, Ld. Counsel for the complainant, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard.

As per report of Reader dated 16.07.2020, one bail application of accused Preeti @ Barkha is pending since 15.01.2019.

Ld. Counsel for the applicant submits that due to lock-down

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the said application could not be pressed earlier. It is further submitted by Ld. Counsel for the applicant that said application was moved by one Shri Amit Kumar, Advocate on behalf of applicant. Ld. Counsel for the applicant seeks short adjournment on the ground that he wants to file the copies of some relevant orders for better appreciation of present bail application u/s 439 Cr.P.C.

Ld. Addl. P.P. for the State has submitted that in the light of the said documents which are yet to be filed on behalf of applicant and also in the light of the previous bail application which is pending, detailed reply of concerned IO may be called for the next date.

Ld. Counsel for the applicant also prays for said reply of IO.

On request on behalf of applicant put up for consideration of pending application of regular bail on 27.07.2020 through video conferencing. Meanwhile, needful be done on behalf of applicant.

IO is also directed to furnish the detailed report by the next date.

Copy of the previous bail application which is under consideration as well as fresh documents which may be filed on behalf of applicant timely, be supplied/ transmitted to the IO/SHO concerned for compliance.


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One copy of this order be also transmitted to the IO/SHO
for compliance.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
22.07.2020

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